

ITEM NO.15  
[Part Heard]

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s).260/2018  
[Diary No.32319/2018]

ROMILA THAPAR & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 20-09-2018 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s) Dr. Abhishek Singhvi, Sr. Adv.  
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Mr. Aakarsh Kamra, Adv. [AOR]  
Mr. Abhishek Kumar, Adv.

Mr. Shiv Sagar Tiwari, Adv. [AOR]

UPON hearing the counsel the Court made the following  
O R D E R

Hearing resumed and concluded.

Judgment reserved.

Written notes of submissions, if any, are permitted to be  
filed by Saturday, the 22<sup>nd</sup> September 2018.

Interim order dated 29.08.2018, which was further  
extended, shall continue till the pronouncement of judgment.

(Subhash Chander)  
AR-cum-PS

(H.S. Parasher)  
Assistant Registrar